

OA 264/2006

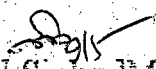
Dt. 9.5.2006

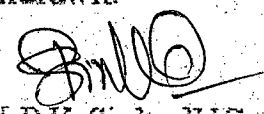
Shri A.N.Jha, ld. counsel for the applicant
Shri R.K.Choubey, ld. ASC for the respondents.

ORDER [ORAL]

Heard the learned counsels for the parties.

2. When this matter was taken up for hearing on admission, the ld. counsel for the applicant sought permission to withdraw this application in view of the Full Bench decision of Andhra Pradesh High Court in the case of Principal Accountant General, A.P.Hyderabad vs. C.Subbrao; 2005[2] ATJ 280, however making it clear that the applicant would have right to reagitate this question, if this judgment is set aside ^{or overruled} by any order of the Apex Court.
3. The ld. counsel for the respondents has no objection so far withdrawal of this case is concerned.
4. This case is, accordingly, disposed of as withdrawn.


[S.N.P.N. Sinha] M[A]


[P.K. Sinha] VC

mps.